

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

1055  
No.HC.VII-21/2008(Pt.)/~~978~~/A

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Lobsang Tenzin,  
Registrar,  
Gauhati High Court,  
Itanagar Permanent Bench.

Dated Guwahati, 9<sup>th</sup> February, 2024.

Sub:- **Cancellation of Casual Leave and Restricted Holiday.**

Ref:- Your letter dated 02.02.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **cancellation of two days casual leave on 12.02.2024, 13.02.2024 and restricted holidays on 14.02.2024 and 16.02.2024**, as prayed for.

Yours faithfully,

sd/-  
**JT. REGISTRAR (VIGILANCE)**

1056-1057  
**Memo No.HC.VII-21/2008(Pt.)/~~979-980~~/A, dated** , 09.02.2024

Copy to:

1. The Joint Registrar, Gauhati High Court, Itanagar Permanent Bench.
- ✓ 2. The Project Manager, Gauhati High Court.

8/17  
**JT. REGISTRAR (VIGILANCE)**  
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